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(b) Athletes are supported for training and participation in competitions from the scheme of Assistance to National Sports Federations (NSFs) and from the National Sports Development Fund (NSDF). Expenditure under these schemes during last three financial years is as follows:

(₹ in cr. approx)

Name of the scheme	2013-14	2014-15	2015-16
Expenditure under scheme of Assistance to National Sports Federations (NSFs)	181.84	183.93	350.00
Assistance provided to sports persons from National	101.04	103.93	330.00
Sports Development Fund (NSDF)	2.80	4.04	9.02

## Proper utilisation of CSR funds

†\*146. SHRI MAHESH PODDAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that it is mandatory for public sector undertakings, Government, joint ventures and private industry, manufacturing establishments to spend certain amount from their profit on regional development under CSR;
- (b) if so, the amount spent by the establishments situated in Jharkhand in their territories during last three years and available unspent amount from the earmarked amount for that purpose;
- (c) whether some establishments spend the amount under CSR on their own employees, transportation, decoration, their schools, hospitals and its facilities and public relation etc.; and
- (d) if so, the steps Government plans to take to ensure the proper utilisation of the CSR fund as per rule?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) Section 135 of the Companies Act, 2013, mandates every company above the specified thresholds of turnover, or net worth, or net profit to spend at least two per cent of the average net profits earned during three immediately preceding financial years on Corporate Social Responsibility (CSR) activities specified in Schedule VII of the Act.

Further, the first proviso to Section 135(5) of the Companies Act, 2013 reads "the

<sup>†</sup>Original notice of the question was received in Hindi.

company shall give preference to the local area and areas around it where it operates, for spending the amount earmarked for Corporate Social Responsibility activities.

- (b) An assessment of CSR expenditure of 7334 companies, for which information has been compiled for the year 2014-15, indicates that companies have spent about ₹ 86.87 crore on CSR in Jharkhand during 2014-15. State-wise CSR expenditures are given in the Statement (See below).
  - (c) No such issue has come to the notice of this Ministry.
  - (d) Do not arise.

Statement States/UT wise CSR expenditure during FY 2014-15

Sl. No.	States	Actual CSR expenditure (in ₹ Crore)
1.	Maharashtra	1101.71
2.	Gujarat	291.65
3.	Tamil Nadu	446.98
4.	Karnataka	363.05
5.	Rajasthan	251.98
6.	Uttar Pradesh	123.14
7.	Andhra Pradesh	167.85
8.	West Bengal	243.32
9.	Madhya Pradesh	176.41
10.	Delhi	139.75
11.	Haryana	107.62
12.	Odisha	214.31
13.	Jammu and Kashmir	74.60
14.	Chhattisgarh	275.37
15.	Telangana	88.53
16.	Uttarakhand	24.53
17.	Punjab	23.71
18.	Assam	106.84

19. Jharkhand 86.87 20. Bihar 15.08 21. Kerala 57.25 22. Himachal Pradesh 5.29 23. Goa 24.29 24. Manipur 1.35 25. Arunachal Pradesh 10.45 26. Chandigarh 0.69 27. Meghalaya 1.80 28. Sikkim 0.41 29. Tripura 0.34 30. Nagaland 0.08 31. Puducherry 1.10 32. Andaman and Nicobar Islands 0.81 33. Dadar and Nagar Haveli 1.83 34. Daman and Diu 20.04 35. Lakshadweep 0.59 36. Mizoram 0.16 37. Others* 4353.17	Sl. No.	States	Actual CSR expenditure (in ₹ Crore)
21.       Kerala       57.25         22.       Himachal Pradesh       5.29         23.       Goa       24.29         24.       Manipur       1.35         25.       Arunachal Pradesh       10.45         26.       Chandigarh       0.69         27.       Meghalaya       1.80         28.       Sikkim       0.41         29.       Tripura       0.34         30.       Nagaland       0.08         31.       Puducherry       1.10         32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	19.	Jharkhand	86.87
22.       Himachal Pradesh       5.29         23.       Goa       24.29         24.       Manipur       1.35         25.       Arunachal Pradesh       10.45         26.       Chandigarh       0.69         27.       Meghalaya       1.80         28.       Sikkim       0.41         29.       Tripura       0.34         30.       Nagaland       0.08         31.       Puducherry       1.10         32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	20.	Bihar	15.08
23.       Goa       24.29         24.       Manipur       1.35         25.       Arunachal Pradesh       10.45         26.       Chandigarh       0.69         27.       Meghalaya       1.80         28.       Sikkim       0.41         29.       Tripura       0.34         30.       Nagaland       0.08         31.       Puducherry       1.10         32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	21.	Kerala	57.25
24.       Manipur       1.35         25.       Arunachal Pradesh       10.45         26.       Chandigarh       0.69         27.       Meghalaya       1.80         28.       Sikkim       0.41         29.       Tripura       0.34         30.       Nagaland       0.08         31.       Puducherry       1.10         32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	22.	Himachal Pradesh	5.29
25.       Arunachal Pradesh       10.45         26.       Chandigarh       0.69         27.       Meghalaya       1.80         28.       Sikkim       0.41         29.       Tripura       0.34         30.       Nagaland       0.08         31.       Puducherry       1.10         32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	23.	Goa	24.29
26.       Chandigarh       0.69         27.       Meghalaya       1.80         28.       Sikkim       0.41         29.       Tripura       0.34         30.       Nagaland       0.08         31.       Puducherry       1.10         32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	24.	Manipur	1.35
27.       Meghalaya       1.80         28.       Sikkim       0.41         29.       Tripura       0.34         30.       Nagaland       0.08         31.       Puducherry       1.10         32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	25.	Arunachal Pradesh	10.45
28.       Sikkim       0.41         29.       Tripura       0.34         30.       Nagaland       0.08         31.       Puducherry       1.10         32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	26.	Chandigarh	0.69
29.       Tripura       0.34         30.       Nagaland       0.08         31.       Puducherry       1.10         32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	27.	Meghalaya	1.80
30. Nagaland 0.08 31. Puducherry 1.10 32. Andaman and Nicobar Islands 0.81 33. Dadar and Nagar Haveli 1.83 34. Daman and Diu 20.04 35. Lakshadweep 0.59 36. Mizoram 0.16 37. Others* 4353.17	28.	Sikkim	0.41
31.       Puducherry       1.10         32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	29.	Tripura	0.34
32.       Andaman and Nicobar Islands       0.81         33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	30.	Nagaland	0.08
33.       Dadar and Nagar Haveli       1.83         34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	31.	Puducherry	1.10
34.       Daman and Diu       20.04         35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	32.	Andaman and Nicobar Islands	0.81
35.       Lakshadweep       0.59         36.       Mizoram       0.16         37.       Others*       4353.17	33.	Dadar and Nagar Haveli	1.83
36. Mizoram 0.16 37. Others* 4353.17	34.	Daman and Diu	20.04
37. Others* 4353.17	35.	Lakshadweep	0.59
	36.	Mizoram	0.16
TOTAL \$803.00	37.	Others*	4353.17
10171		Total	8803.00

<sup>\*</sup> Companies did not specify the name of States/UTs in particular, wherein the projects were undertaken.

## Action against COAI for lobbying

- \*147. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether Government is aware that lobbying in India is prohibited and there are no orders permitting lobbying by any group;
- (b) if so, what are the reasons that Government has allowed the Cellular Operators Association of India (COAI) to operate as lobbyist on behalf of Bharti Airtel, Vodafone and Idea Cellular; and